

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No1
CP(IB)/58(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Idbi Bank Limited

Vs.

Kamlesh Nemichand Gupta

.....Applicant

.....Respondent

Order delivered on 16/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.

For the Respondent :

ORDER

This application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP.

Issue notice to respondent. The applicant to serve notice and file affidavit within two weeks.

Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, the matter stands adjourned to 17.05.2023.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)